

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) No. 116 of 2020

IN THE MATTER OF:

Registrar Of Companies

...Appellant

Versus

M/s Euro Asia Mercantile Pvt. Ltd.

...Respondent

Present:

**For Appellant: Mr. Kamal Kant Jha, Advocate
Mr. Santhosh Kumar, Advocate for (RoC)**

Respondent: Mr. Abhishek Nahta, Advocate

ORDER
(Virtual Mode)

30.07.2020 Heard the Learned Sr. Panel Counsel for the Appellant/RoC. Learned Counsel for the Respondent accepts notice on behalf of the Respondent. He prays and is granted two weeks' time to file Reply Affidavit. Rejoinder, if any, may be filed within two weeks thereafter.

Let the matter be fixed on **1st September, 2020**.

[Justice Jarat Kumar Jain]
Member (Judicial)

[Balvinder Singh]
Member (Technical)

[V.P. Singh]
Member (Technical)